

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No. 35 of 2011

Arjun Singh Yadav, S/o Late Chandadeep Singh, R/o Patherdih Colliery,
Qtr. C. Type, P.O. Patherdih, P.S. Jorapokhar (Sudamdih), District-
Dhanbad **... Petitioner**

-Versus-

1. The State of Jharkhand
2. Sunita, W/o Satish Prasad, D/o Rameshwar Yadav, R/o Rangamati,
P.O. & P.S. Sindri, District- Dhanbad **... Opposite Parties**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : None
For the Opposite Party-State : Mr. Sanjay Srivastava, A.P.P.
For Opposite Party No.2 : Mr. Mahesh Tewari, Advocate

03/05.04.2021. Nobody appears on behalf of the petitioner.

Heard Mr. Sanjay Srivastava, learned A.P.P. appearing for the opposite party-State and Mr. Mahesh Tewari, learned counsel for opposite party no.2.

This criminal miscellaneous petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard.

Status report has been received, whereby, it has been informed that the stay earlier granted by this Court has been vacated vide order dated 15.04.2019 and the matter is fixed for appearance.

This matter is of the year 2011 and thereafter stay has been vacated. Today, nobody is appearing on behalf of the petitioner. It appears that the petitioner has lost interest in this matter.

Accordingly, this petition stands dismissed.

Consequently, I.A. No. 1676 of 2016 also stands dismissed.

(Sanjay Kumar Dwivedi, J.)